

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 040/GT/2013

Date: 22.3.2013

To,

The Chief Engineer (Commercial),
NHPC Office Complex
Sector-33, Faridabad
Haryana-121003

Sir,

Subject: **Docket No. 040/2013**: Revision of tariff in respect of Chamera-I HEP for the period from 2009-14.

With reference to your petition on the above subject, I am directed to request you to submit additional information on the following:

It is noticed that NHPC has surrendered certain assets earlier allowed by the Commission during the years 2012-13 (ref Sl.no A of page-49 of petition) and for 2013-14 (ref page 50 of the petition), wherein these assets were claimed as capital assets. It has now been mentioned that these assets are procured as 'Capital spares, hence being surrendered for the purpose of tariff.

The reasons/clarification for the above said change in the said claim along with justification and supported by all relevant documents (incl. accounting policy) shall be submitted.

2. The above information shall be submitted on affidavit with copy to the respondents, latest by **9.4.2013**. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)